

**CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, MUMBAI**

REVIEW PETITION NO. 16/2008

IN

**ORIGINAL APPLICATION No. 897/1997
WITH MP 948/2013 & 949/2013**

Shri V. G. Ingle & 4 Ors APPLICANT
Vs.
Central Railways RESPONDENTS

**CORAM: HON'BLE DR MRUTYUNJAY SARANGI MEMBER (A)
HON'BLE SHRI A. J. ROHEE MEMBER (J)
TRIBUNAL'S ORDER** **DATED : 01.04.2014.**

Shri K. K. Mishra, learned counsel for the applicant.



The applicant has filed MA 948/2013 & MA 949/2013 for restoration of the Review Application No. 16/2008 which was dismissed in default vide this Tribunal's order dated 02.09.2009.. Notices may be issued to the respondents on the application for restoration and for condonation of delay. Eight weeks time is granted for filing reply and two weeks, thereafter for filing rejoinder, if any.

Post the case on 16.06.2014.

Certified True Copy
Date 7/4/14

Section Officer
Central Administrative Tribunal
Bombay Bench

Section Officer

Dated:-

No/CAT/MUM/JUDL/RP 16/2008
in OA 897/1997

COPY TO

1 Shri K. K. Mishra, learned counsel for the applicant

Mangusheem Apt. 24, 4th flr, Mr. Lakdi Pw
Lokmanya Nagar, Thane.